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കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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		1194 ധനു 12 12th Dhanu 1194	
		1940 പൗഷം 6 6th Pousha 1940	

GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 22122/Leg.I2/2018/Law.

27th December, 2018

Dated, Thiruvananthapuram,

12th Dhanu, 1194

6th Pousha, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 26th day of December, 2018 is hereby published for general information.

By order of the Governor,

VUAYAKUMAR, T.,
Special Secretary (Law),
Law Secretary (in-charge).

PRINTED AND PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2018.

ORDINANCE No. 59 OF 2018**THE KERALA VETERINARY AND ANIMAL SCIENCES
UNIVERSITY (AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Veterinary and Animal Sciences University Act, 2010 (3 of 2011) for the purpose hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2018.

(2) It shall come into force at once.

2. *Act 3 of 2011 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 12.*—In section 12 of the principal Act, in sub-section (2) item (iv) shall be omitted

P. SATHASIVAM,
GOVERNOR.